

**The Goa Indian System of Medicine and Homoeopathy
Council**

(Amendment) Bill, 2019

(Bill No. 21 of 2019)

A

BILL

to amend the Goa Indian System of Medicine and Homoeopathy Council Act, 2001 (Goa Act No. 63 of 2001).

BE it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India as follows:-

1. **Short title and commencement.**- (1) This Act may be called the Goa Indian System of Medicine and Homoeopathy Council (Amendment) Act, 2019.

(2) It shall come into force on such date as the Government may, by notification in the Official Gazette appoint.

2. **Amendment of long title.** - In the long title of the Goa Indian System of Medicine and Homoeopathy Council Act, 2001 (Goa Act No. 63 of 2001) (hereinafter referred to as the “principal Act”), the words “Indian system of medicines and” shall be omitted.

3. **Amendment of short title** .- In the short title of the principal Act, the words “ Indian System of Medicine and” shall be omitted.

4. **Amendment of section 2.**- In section 2 of the principal Act,

(i) in clause (a) the words “Indian system of medicines and” shall be omitted;

(ii) in clause (e), the words “ and Indian system of medicines means System of Medicines commonly known as “Asthang, Ayurvedic or Siddha or Unani or Unani Tibb”” shall be omitted.

(iii) in clause (h), the words “Indian system of medicines and” shall be omitted.

5. Amendment of section 3.- In section 3 of the principal Act,-

(i) in sub-section (1) and in all other sections and the Schedule-I, the words “Indian system of medicines and” wherever they occur, shall be omitted;

(ii) in sub-section (2), in clause (a) and in all other sections, the words “Indian system of medicine and” wherever they occur, shall be omitted.

6. Amendment of section 40.- In section 40 of the principal Act, the expression “Indian Medicine Central Council Act, 1970 (Central Act 48 of 1970) and” shall be omitted.

7. Amendment of Schedule-I.- In the Schedule-I to the principal Act, item 2 shall be omitted.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend the Goa Indian System of Medicine and Homoeopathy Council Act, 2001 (Goa Act No. 63 of 2001) so as to enact a separate legislation for registration of practitioners of Ayurvedic and other Allied Indian System of medicines and for that purpose to constitute a council and the matters connected therewith and incidental thereto.

The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim, Goa
August, 2019

Shri Vishwajit P. Rane
Minister for Health

Porvorim, Goa
August, 2019

Smt. Namrata Ulman
Officiating Secretary to the
Legislative Assembly of Goa